

HIGH COURT OF CHHATTISGARH AT BILASPUR
MEMORANDUM

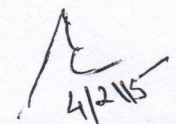
No. 1109 /vig./2015

Bilaspur, dated 5 /02/2015

Subject: Guidelines for dealing with the complaints against
Judicial Officers

On the subject cited above, as directed, the following
guidelines are issued for strict compliance with immediate effect:

1. The complaints making allegations against members of the Subordinate judiciary should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn affidavit and verifiable material to substantiate the allegations made therein.
2. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps there on should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.
3. If the above requirements are not complied with, the complaint should be filed /lodged without taking any steps thereon.


4/2/15
(Arvind Singh Chandel)
Registrar Vigilance